

Central Administrative Tribunal Principal Bench

CP 205/2006 OA 947/2004

New Delhi this the 1st day of March, 2007

Hon'ble Mr. Justice M. Ramachandran, Vice-Chairman (J) Hon'ble Mr. V.K. Agnihotri, Member (A)

Shri Ajay Kumar, S/o Late Shrl J.P. Singh, EX-APM Meerut Cantt Head Post Office, R/o Village Khekra Distt. Bagpat, U.P. Address for service of notices C/o Sh. Sant Lai, Advocate, C.A.T. Bar Room, New Delhi-110001.

.....Applicant.

(By Advocate: Sh. Sant Lai)

Versus

- Sh. Jyotsana Dhiesh, Secretary,
 M.O, Communicatios, Dept. of Posts,
 Dak Bhawan, New Delhi-110001.
- Smt. Vijay Laxmi Seth,
 Chief Postmaster General,
 U.P. Circle, Lucknow-226001.

...Respondents.

(By Adocate: Rajinder Nischal)

ORDER (ORAL)

By Mr. Justice M. Ramachandran:

Heard the parties.

2. The learned counsel for the respondents submits that in compliance of the direction, an order has been passed. The claims of the applicant had been examined but it was not found as having merit. However, we are not sitting in the judgment or above the order, a copy of which is tended to us by the learned to us by the learned counsel for the respondents. The learned counsel for applicant submits that his



client is yet to get a copy of the order and it may be possible for him to make submissions after studying the order in detail. However, in the contempt proceedings, perhaps, it may not be possible for us to hear submissions on the merits of the present order passed. It will be open for the applicant to apprise this Tribunal if no orders as claimed are passed. However, for the time being, we close this application, leaving liberty to the applicant to challenge the present order claimed to have been passed in appropriate proceedings, if he is

aggrieved.

(V.K. Agnihotri)

Member (A)

(M.Ramachandran) Vice Chairman (J)

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